

ITEM NO.7 Court 9 (Video Conferencing)

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 6095/2021

(Arising out of impugned final judgment and order dated 11-11-2020 in CRLA No. 1247/2000 passed by the High Court Of Judicature At Allahabad)

MANOJ KUMAR PANDEY

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.46033/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.46034/2021-EXEMPTION FROM FILING O.T. and IA No.46031/2021-PERMISSION TO FILE PETITION (SLP))

Date : 07-04-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE HEMANT GUPTA

For Petitioner(s) Mr. Mohit D. Ram, AOR
Mr. Gurpreet Singh, Adv.
Mr. Chander Bhan Bansal, Adv.
Mr. Bakul Jain, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Applications for exemption from filing c/c of the impugned judgment and official translation are allowed.

Permission to file SLP is granted.

Learned counsel for the petitioner submits that better translations are required to be filed of certain vernacular documents and seeks six weeks' time to do so. Ordered accordingly.

Let notice issue to respondents thereafter.

(CHARANJEET KAUR)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)